



ITEM NO.11

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 1811/2024

(Arising out of impugned final judgment and order dated 23-12-2023 in CRLP No. 7969/2023 passed by the High Court Of Andhra Pradesh At Amravati)

RAMAIAH CHANDRA SEKHAR

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ANR.

Respondent(s)

(IA No. 30624/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 30626/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. D. N. Goburdhun, Sr. Adv.
Ms. Kirti Dua, Adv.
Mr. Anshul Gupta, AOR
Mr. Ravi Prakash Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. This is a petition seeking prayer for anticipatory bail.
2. Learned counsel for the respondent/State, has vehemently opposed this petition.
3. This Court vide order dated 12th February, 2024 has already granted interim protection to the petitioner.

4. It is not in dispute that the petitioner has cooperated with the investigation.

5. In that view of the matter, we are inclined to grant anticipatory bail to the petitioner by making the interim order granted on 12th February, 2024 absolute.

6. The special leave petition is, accordingly, disposed of.

7. Pending application(s), if any, shall stand disposed of.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)